

PRESIDENT'S ASSENT TO BILL

Secretary: Sir, I lay on the Table the Appropriation (No. 2) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 7th July, 1967.

Subhag Singh: Government Business in this House during the week commencing 7th August, 1967, will consist of:

- (1) Further consideration of the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66.
- (2) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967.
- (3) Consideration of a motion for concurrence for reference of the Central Industrial Security Force Bill, 1966, to a Joint Committee.
- (4) Consideration and passing of the Public Wakfs (Extension of Limitation) Bill, 1967.
- (5) Consideration and passing of the Indian Official Secrets (Amendment) Bill, 1967, as passed by Rajya Sabha.
- (6) Discussion on the Reports of the Education Commission and Committee of Members of Parliament on Education on a motion to be moved by the Minister of Education.
- (7) Discussion on the Report of the Dearness Allowance Commission on a motion to be moved by Shri M. L. Sondhi and others.
- (8) Discussion on the working of the sugar Industry on a motion to be moved by Shri Kashi Nath Pandey.

12.16½ hrs.

PUBLIC ACCOUNTS COMMITTEE

FIRST REPORT

Shri M. R. Masani (Rajkot): I beg to present the First Report of the Public Accounts Committee on Para 78 of Audit Report (Civil), 1967 regarding the Purchase of Road Rollers.

श्री मधु लिसये : (मुंगेर) : अध्यक्ष महोदय, आपको याद होगा कि 13 जुलाई को तारांकित प्रश्न संख्या 1111 हम लोगों का आया था। उस वक्त आप ने कहा था कि इसको इस वक्त नहीं लिया जा सकता है क्योंकि इसके बारे में पब्लिक एकाउंट्स कमेटी की रपट आने वाली है। अब रपट आ गई है। इस प्रश्न को बैलट में प्राथमिकता मिली थी। किसी भी दिन अगर आप अब इस प्रश्न को लें तो बड़ी मेहरबानी होगी।

Shri S. M. Banerjee (Kanpur): I would only remind you that when this question came up on the 13th July.....

Mr. Speaker: All that you also want is that the report must be considered.

Shri S. M. Banerjee: At that time you said, "I am not promising anything now but I will consider". Kindly consider it because many interests are involved in it.

17 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram

Shri M. R. Masani (Rajkot): Sir, may I make a suggestion for the hon. Minister's consideration? Just now you suggested a discussion on the food situation. There is no doubt that this is a matter of prime importance but, alongside with that food problem, there is another problem and that is the economic recession. That in its own way can be as dangerous for this country as the food situation. There

is a No-day-yet-named motion tabled by the hon. Member, Shri Tapuriah, and others calling for a Commission to be set up to study the current slump in our economy and suggest ameliorative measures. I think a discussion of this other economic aspect, the industrial and economic side, as of course of the food side, will also be desirable and I request the hon. Minister and the Government to find time for this No-day-yet-named motion.

श्री कंबर लाल गुप्त (दिल्ली सदर)

एक चीज मंत्री महोदय इस में नहीं लाये हैं। यह तय हुआ था और पिछले सप्ताह इसके बारे में एनाउंसमेंट भी किया गया था कि इलीगल पोजीशन आफ इंडियन टैरिफ्टी के बारे में जो मेरा मोशन था और डा० लोहिया का मोशन था, उसको लिया जायेगा। पता नहीं उसको ड्राप क्यों कर दिया गया है।

श्री रवि राय (पुरी) : आठ तारीख को आ रहा है।

Dr. Ram Subhag Singh: It was announced.

श्री मधु लिमये (मंगर) : अध्यक्ष महोदय, आर्थिक मन्दी के बारे में हम लोगों का जो प्रस्ताव है, उसके लिये जरूर समय निकाला जाये। मैं आप को याद दिलाना चाहता हूँ कि जब मैंने पब्लिक एकाउंट्स कमिटी के चेयरमैन से एक प्रश्न पूछा था, तो उस वक्त मेरे एक प्रश्न के उत्तर में आप ने कहा था कि मैं जिन मामलों को उठाना चाहता हूँ, उनकी चर्चा हमारे प्रस्ताव के समय हो सकती है। सब-कमिटी ने भी उस प्रस्ताव को प्राथमिकता दी थी और डा० राम सुभग सिंह ने कहा था कि वह उस मोशन के लिये आध घंटा जरूर निकालेंगे। मैं उनसे कहना चाहता हूँ कि वह इतनी जल्दी वादा-क्रामोशी न करें। मैं केवल आध घंटा ही मांग रहा हूँ। मुझे उस से एक मिनट भी ज्यादा न दिया जाये। लेकिन उस प्रस्ताव पर जरूर आध घंटे की बहस होनी चाहिए।

Dr. Karni Singh (Bikaner): I would submit that the question of family planning and compulsory sterilisation that came up before this House yesterday aroused a great deal of interest. I would request that one hour be set aside for a debate on this question.

श्री देवराव पाटिल (धवतमाज) :

अध्यक्ष महोदय, संसद् के वर्तमान सत्र में अनुसूचित जातियों और अनुसूचित जनजातियों की सूची में संशोधन करने सम्बन्धी विधेयक को प्रस्तुत करने के लिये कुछ समय अवश्य देना चाहिए। मैं आप को बताना चाहता हूँ कि लक सभा के बूलेटिन पार्ट 2, नम्बर 33, तारीख 12 मई, 1967 के बूलेटिन में इस सत्र में पेश किये जाने वाले सरकारी बिलों की सूची में वह बिल भी सम्मिलित है। इस बिल को पेश करने के लिये अगले सप्ताह में कुछ समय अवश्य रखना चाहिए।

Dr. Melkote (Hyderabad): 6,000 defence workers have been retrenched and I, along with 25 other Members of Parliament, have tabled a motion. I hope that will be accepted and considered also.

Shri Hanumanthalya (Bangalore): Some weeks ago the leaders of all the Opposition parties and many Members of the Congress Party gave a motion for holding the summer session of Parliament preferably in the south. I would like to know whether the hon. Minister and you and the Business Advisory Committee will be pleased to find some time for it before the end of the session.

Shri Shivaji Rao S. Deshmukh (Parbhani): While detailing the Government business for next week the hon. Minister of Parliamentary Affairs has been pleased to state that there will be a discussion on the official motions regarding the sugar policy but that item incidentally has been mentioned last in his list of items. I have only to express my

[Shri Shivaji Rao S. Deshmukh]

anxiety that if there is to be a discussion of the sugar policy it must be within this week otherwise there will be nothing to discuss and we will be facing the sugar scarcity.

Mr. Speaker: We are awaiting the Minister's statement. The Minister promised during the course of the debate that he would make a policy statement on sugar in about 15 days' time. We considered it in the Business Advisory Committee and decided that after the statement of the Minister it would be useful to discuss it.

Shri Shivaji Rao S. Deshmukh: That is precisely my anxiety. Unless there is a statement it should not be discussed. So, something should be done to expedite the statement.

Shri Bal Raj Madhok (South Delhi): The list of business that has been just now announced by the Minister carries eight items and we have only six days left. Therefore I doubt whether we will be able to finish the business in those six days. I am particularly referring to the discussion of the Education Commission's Report. It will take about 7 or 10 hours. It is a report which must be discussed in this session because some of the recommendations have to be implemented by the universities. So, either this must be given priority or some more time may be found for it.

Shri S. K. Sambandhan (Tiruttani): The Government had announced long before the Budget session as also during this session that the Language Bill would be introduced and passed in this session. I would like to know from the hon. Minister whether they have any idea of introducing it in this session or at least in the next session.

Mr. Speaker: So, you have gone to the next session!

Shri S. K. Sambandhan: Why is it not being introduced in this session?

Shri S. M. Banerjee (Kanpur): I also feel that there should be a discussion of the recent recession in the country and its implications. I am happy that at least we are getting the discussion on the DA Commission Report. I understand, because it has appeared in the papers, that the Cabinet has taken a decision on it. I would only request that they should consult the employees and know their views.

Mr. Speaker: You have stated it so many times. I have allowed you half a dozen times about this. Every time, you are repeating it.

Shri S. M. Banerjee: Lastly, you wanted to allow us a discussion on the retrenchment of the employees in the defence installations. Dr. Melkote and all of us have tabled a motion. Kindly allow one hour for that.

Mr. Speaker: Let us see.

श्री प्रकाशवीर शास्त्री : (हापुड़) : संसद-कार्य मंत्री, डा० राम सुभग सिंह, ने अभी एक दो दिन पहले समाचारपत्रों में इस सदन के माननीय सदस्य, लद्दाख के श्री कुशोक-कुशक-बाकुला, का एक वक्तव्य पढ़ा होगा, जिस में उन्होंने जम्मू-काश्मीर राज्य और विशेषकर लद्दाख की बिगड़ती हुई भ्रान्तरिक स्थिति के सम्बन्ध में सरकार और देशवासियों को चेतावनी दी है। इसी तरह का एक दूसरा समाचार पश्चिमी बंगाल के सचिवालय में कल की घटना के बारे में है। वहाँ पर सचिवालय के कम्प्यूनिस्ट कर्मचारियों ने "माओ-त्से-तुंग जिन्दाबाद" के नारे लगाए,

Mr. Speaker: You cannot bring in new things.

श्री प्रकाशवीर शास्त्री : दूसरे सरकारी कर्मचारियों पर धाक्रमण किया और मुख्य मंत्री के साथ अभद्र व्यवहार किया। मैं निवेदन करना चाहता हूँ कि जब देश की भ्रान्तरिक स्थिति इस प्रकार बिगड़ती चली जा रही है कि

मुख्य मंत्रियों पर भी कर्मचारियों द्वारा हमला होने लगा है, तो इस सत्र के अन्तिम सप्ताह में इस महत्वपूर्ण प्रश्न को भी किसी ढंग से विचार के लिए लिया जाये।

Shri Hem Barua (Mangaldai): A senior and a distinguished Member of this House, Mr. Hanumanthaiya, has suggested the holding of the Parliament session in the south. May I know, in that connection, whether you, Sir, have estimated the extra cost involved in shifting the Parliament to the south.....

Mr. Speaker: I do not do it. It is for the Government to do it.

Shri Hem Barua: But you will agree with me that Parliament is not a cultural troupe to be shifted about from one end of the country to another.

Mr. Speaker: That is being discussed.

Shri P. Venkatasubhaiah (Nandyal): There are two items which are to be discussed in this House very urgently. One is the education policy of the Government of India and the other is the Official Language Bill which is yet to be introduced. These two issues should be discussed in this House before we adjourn. I would like to know from the Minister whether these two items will be given top priority. I am afraid, in the midst of so many items of business, these issues may be put to the background. I would suggest, if it is necessary, that the session may be extended for a day or two so that these two important issues may be discussed.

Shri Chengalraya Naidu (Chittoor): In view of the food shortage in the country and in view of the unhelpful attitude of the Finance Minister to provide funds for completing the irrigation project and Electricity Projects in the State.....

Mr. Speaker: What do you want?

Shri Chengalraya Naidu: One hour may be allotted for discussing this issue.

Mr. Speaker: You don't want money; you want only one hour.

Shri Chengalraya Naidu: In that discussion, I will convince the Finance Minister about that.

Shri K. N. Pandey (Padrauna): About the motion on sugar policy....

Mr. Speaker: The Minister has announced it.

Shri K. N. Pandey: He has accepted it on the condition that the Minister will make a statement on the sugar policy. I hope he will do so. But in case he does not do so, I request you to allow the motion to be discussed.

Mr. Speaker: Let us see; he will do it.

डा० सुशोला नायर (झांसी): अध्यक्ष महोदय, मैं आपसे निवेदन करना चाहती हूँ कि जो हमारा वार्षिक प्लान है, उस पर अभी तक कोई चर्चा नहीं हो पाई है। हम समझते थे कि प्लानिंग कमीशन की डिमांड के संबंध में उस पर चर्चा हो सकेगी, लेकिन वे गिलोटिन हो गई। प्लान एक बहुत महत्वपूर्ण विषय है, इस लिए उस पर अवश्य चर्चा होनी चाहिए।

Mr. Speaker: That subject will not come up now.

श्री विभूति मिश्र: (मोतिहारी): अध्यक्ष महोदय, शुगर के बारे में तो सब माननीय सदस्य डिस्कशन करना चाहते हैं, लेकिन शुगरकेन के बारे में कोई डिस्कशन नहीं करना चाहता है। जब शुगरकेन पैदा होगा, तभी शुगर पैदा होगी। इसलिये इस सदन में शुगरकेन के बारे में भी डिस्कशन होना चाहिये। देश की आधी इनकम कृषि से होती है, लेकिन कृषि के बारे में समुचित विचार नहीं हुआ है। इसलिए कृषि के बारे में चर्चा के लिए समय निकालना चाहिए।

Mr. Speaker: Very valuable suggestions have been made. I would say, to include all of them, we will have to sit for at least one month more. We are definitely adjourning, if not on the 11th, on the 12th. Therefore, whatever can be finished by that time will be finished. I would request the Business Advisory Committee to meet again on Monday—the Minister is there; the Government business is there—to adjust the business in such a way that, if not on the 11th, we at least adjourn on the 12th.

Shri A. S. Saigal (Bilaspur): I want to.....

Mr. Speaker: No, no,.....

Shri Anbhashagan (Tiruchengode): The Unlawful Activities (Prevention) Bill may be postponed in order to facilitate

Mr. Speaker: The Business Advisory Committee will discuss it. If he raises it here, there will be a discussion. He says that the Unlawful Activities (Prevention) Bill may be postponed. The Minister may bear it in mind.

12.31 hrs.

APPROPRIATION (RAILWAYS)
NO. 2 BILL, 1967

The Minister of Railways (Shri C. M. Poonacha): I beg to move:*

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1965, in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

12.32 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Mr. Deputy-Speaker: The question is:

"That clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1— (Short Title)

Amendment Made:

Page 1, lines 3 and 4,—

for "Appropriation (Railways) No. 2 Act, 1967"

substitute—

"Appropriation (Railways) No. 3 Act, 1967" (1)

(Shri C. M. Poonacha)

Mr. Deputy-Speaker: The question is:

"That Clause 1, as amended, stand part of the Bill."

The motion was adopted.

Clause 1, as amended, was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

Shri C. M. Poonacha: I move:

"That the Bill, as amended, be passed."

*Moved with the recommendation of the President.